

Implementation of Right to Education Act

†*408. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of new schools required to be established to implement the Right to Education Act, State-wise;
- (b) the number of teachers required for those schools;
- (c) the details of amount that Central Government will provide for the pay and allowances of the teachers and for school related expenditure and the amount that State Governments will have to provide, State-wise;
- (d) whether the syllabus has been finalized in this regard;
- (e) whether text books have been prepared for this in local languages; and
- (f) whether in the absence of above arrangements, quality education will be possible?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 requires the appropriate Government and local authority to establish a school within such area or limits of neighbourhood, as prescribed by the appropriate Government, within a period of three years from the commencement of the Act. The actual number of schools required will therefore depend on the areas or limits of neighbourhood prescribed by the appropriate Governments.

(b) The number of additional teachers required will be based on rational redeployment of existing teachers from schools where their numbers are surplus to schools where there is a shortage of teachers on the basis of the pupil teacher ratios prescribed in the Act. At the national level, it has been estimated that 5.08 lakh additional teachers would be required for implementation of the RTE Act, over and above the existing teacher vacancies in the State sector.

(c) The RTE Act lays down that the salary and allowances payable to, and the terms and conditions of service of, teachers shall be such as may be prescribed by the appropriate Government. Teacher posts sanctioned under the Sarva Shiksha Abhiyan (SSA) are also governed by State Government norms, and are funded as per the approved fund sharing ratio applicable to the Central and State Governments from time to time.

(d) to (f) The RTE Act requires that the Central Government will authorize an academic authority to prepare the national curriculum framework. The Central Government has authorized the National Council of Educational Research and Training as the academic authority to prepare the curriculum framework. The Act also lays down that the appropriate Government shall authorize an academic authority to prescribe the curriculum and evaluation procedure, taking into consideration, *inter alia*, values enshrined in the Constitution, all round development of the child, learning through activities, discovery and exploration, medium of instruction, etc.

†Original notice of the question was received in Hindi.